

आयकर अपीलिय अधिकरण, 'ए' न्यायपीठ, चेन्नई।  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**'A' BENCH: CHENNAI**

श्री धुव्वुरु आर.एल. रेड्डी, न्यायिक सदस्य एवं  
श्री जी. मंजूनाथा, लेखा सदस्य के समक्ष  
**BEFORE SHRI DUVVURU R.L. REDDY, JUDICIAL MEMBER AND**  
**SHRI G. MANJUNATHA, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA No.3478/Chny/2018  
निर्धारण वर्ष /Assessment Year: 2015-16

Smt.Raj Kumari,  
No.304, Parshav Vatika Apartment,  
3<sup>rd</sup> Floor, 12, Bishop Lane,  
Purasawalkam,  
Chennai-600 007.

**vs.** The Asst. Commissioner of  
Income Tax,  
Non-Corporate Ward-23(1),  
Tambaram,  
Chennai-600 045.

[PAN: AAEPR 4727 R]  
(अपीलार्थी/**Appellant**)

(प्रत्यर्थी/**Respondent**)

अपीलार्थी की ओर से/ Appellant by	:	None
प्रत्यर्थी की ओर से /Respondent by	:	Mr.Suresh Periasamy, JCIT
सुनवाई की तारीख/Date of Hearing	:	24.06.2021
घोषणा की तारीख /Date of Pronouncement	:	24.06.2021

**आदेश / ORDER**

**PER DUVVURU RL REDDY, JUDICIAL MEMBER:**

This appeal filed by the assessee is against the order of the learned Commissioner of Income Tax (Appeals)-10, Chennai, in ITA No.155/17-18/CIT(A)-10 dated 27.09.2018 relevant to the Assessment Year 2015-16.

2. By filing Form No.5, it was the submission of the learned counsel for the assessee through e-mail that the assessee paid the dues under Vivad Se Vishwas Scheme and the designated authority has issued Form No.5 on 26.03.2021. Thus, it was prayed for withdrawal of the appeal filed by the

:: 2 ::

assessee. Against which, the learned DR fairly conceded the submissions of the learned counsel.

3. We have heard both the sides, perused the materials available on record and gone through the Form No.5.

4. We find that the assessee has already paid the dues under Vivad Se Vishwas Scheme, thereby, the designated authority has issued Form No.5 and thus, the appeal filed by the assessee is liable to be dismissed as withdrawn. Accordingly, the appeal filed by the assessee is dismissed as withdrawn.

5. In the result, the appeal filed by the assessee in ITA No.3478/Chny/2018 is dismissed as withdrawn.

Order pronounced on the 24<sup>th</sup> day of June, 2021, in Chennai.

**Sd/-**  
(जी. मंजूनाथा)  
(G. MANJUNATHA)  
लेखा सदस्य/ACCOUNTANT MEMBER

**Sd/-**  
(धुव्वुरु आर.एल. रेड्डी)  
(DUVVURU R.L. REDDY)  
न्यायिक सदस्य/JUDICIAL MEMBER

चेन्नई/Chennai,  
दिनांक/Dated: 24<sup>th</sup> June, 2021.  
TLN

आदेश की प्रतिलिपि अग्रेषित/**Copy to:**

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT
5. विभागीय प्रतिनिधि/DR
6. गार्ड फाईल/GF